

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KVK ENERGY AND INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KVK Energy And Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	13 March 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40101AP2006PTC049472
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office address : 6-3-1109/A/1,3rd floor,Navabharat Chambers, Raj Bhavan road, Somajiguda, Hyderabad- 500 082. Telangana, India
6.	Insolvency commencement date in respect of corporate debtor	22 January 2020 (NCLT, Hyderabad Bench passed order dated 21 January 2020, CP (IB) No. 430/7/HDB/2019. Order uploaded and received on 22 January 2020)
7.	Estimated date of closure of insolvency resolution process	20 July 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mahadev Tirunagari IBBI/IPA-002/IP-N00320/2017-2018/10925
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad – 500034, Telangana mahadev.pcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad – 500034, Telangana cirp.kvkenegy@gmail.com
11.	Last date for submission of claims	05 February 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Classes of creditors- Debentures
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Sai Ramesh Kanuparthi IBBI/IPA-001/IP-P00910/2017-2018/11510 <u>Address:</u> Plot 6 B, Beside TDP Office, Road No 2, Banjara Hills, Hyderabad, West Marredpally, Telangana , 500034 <u>Email:</u> info@ksrfms.com 2. Manjeet Butcha IBBI/IPA-002/IP-N00808/2019 -2020/12551 <u>Address:</u> 5-9-91 93, D.No-204,02nd Floor,Shakti Sai Complex, Beside Udai Omni Clinic,Chapel Road , Abids , Other, Telangana , 500001 <u>Email:</u> manjeetbutcha@gmail.com 3. Padmasri Appana IBBI/IPA-002/IP-N00220/2017-18/10672 <u>Address:</u> 1-1-711/1, Gandhi Nagar , Hyderabad, Telangana, 500080 <u>Email:</u> padmaappana@yahoo.co.in
14.	(a) Relevant Forms and (b) Details of authorized	Web link: https://www.ibbi.gov.in/home/downloads Physical Address:

	representatives available at:	are Corporate Debtor address : 6-3-1109/A/1,3rd floor,Navabharat Chambers, Raj Bhavan road, Somajiguda, Hyderabad- 500 082. Telangana, India IRP address: Sri Venkateswara Nilayam, Plot No. 10, 2nd Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad – 500034, Telangana
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KVK Energy and Infrastructure Private Limited on 22 January 2020 vide Order dated 21 January 2020, CP (IB) No. 430/7/HDB/2019 (Order uploaded and received on 22 January 2020).

The creditors of KVK Energy And Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 05 February 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23 January 2020
Place: Hyderabad

Mahadev Tirunagari
Reg.No. IBBI/IPA-002/IP-N00320/2017-2018/10925
Name and Signature of Interim Resolution Professional

